

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 2**  
**(IB)-303(PB)/2019**

**IN THE MATTER OF:**

Satish Kumar Chhabra & Ors.  
v.  
EMAAR MGF Land Ltd.

..... Petitioners/Applicant  
..... Respondent

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 08.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. PRADEEP R. SETHI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s): Mr. Aditya Parolia, Mr. Piyush Singh, Adv.  
For the Respondent(s): -

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 01.03.2019.

Process dasti only.

List the matter on 01.03.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(PRADEEP R. SETHI)**  
**MEMBER(TECHNICAL)**